>

Title: Regarding need to take action for the extradition of Mr. Ottavio Quattrocchi from Argentina.

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : माननीय अध्यक्ष जी, 15 अगस्त को स्वतंत्रता दिवस की 60वीं वर्षगांठ पर बोफोर्स कांड का मुख्य अभियुक्त क्वात्रोची आज़ाद होकर चला गया। यह सरकार के भ्रष्टाचार का जीवंत उदाहरण है। हज़ारों शहीदों ने स्वतंत्रता के लिए इसलिए बलिदान नहीं दिया था, इसलिए फाँसी के फंदे पर नहीं चढ़े थे कि कोई आदमी देश को लूटकर यहाँ से चला जाए और सरकार उसके लिए पूरी तरह से जिम्मेदार हो। ...(व्यवधान)

कुँवर मानवेन्द्र सिंह (मथुरा) : क्वात्रोची का शहीदों के बलिदान से क्या मतलब है? ...(व्यवधान)

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष जी, जिस तरह से क्वात्रोची प्रमुख अभियुक्त था, पहले उसको देश से भागने दिया गया और फिर उसके बाद वहां पर उसके खाते खुलवाए गए। 34 करोड़ रुपये उसने खातों से निकाल लिया और उसके बाद अर्जेन्टीना की सुप्रीम कोर्ट में जब केस दाखिल करना था, हमारा वकील वहां पर इंतज़ार करता रहा और समाचार-पत्रों में आया कि यहां पर जो हमारे लॉ मिनिस्टर हैं, उन्होंने कहा कि केस को वापस ले लिया जाए। अध्यक्ष महोदय, केस को वापस लेना और केवल इसलिए कि *...

MR. SPEAKER: Please do not do that. Do not make partial reference. That will not be recorded.

(Interruptions) â€¦*

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष जी, यूपीए की सरकार, सीबीआई और *...। हम उसे कंडैम करना चाहते हैं और जिस तरीके से यह किया गया है...(व्यवधान)

अध्यक्ष महोदय : यह बात रिकार्ड पर नहीं जाएगी।

â€¦(व्यवधान)

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष महोदय, क्वात्रोची का बचना, यूपीए सरकार और सीबीआई की मिलीभगत से संभव हुआ। प्रधान मंत्री कटघरे में हैं। प्रधान मंत्री ने उसको बचाने की कोशिश की, हमारे लॉ मिनिस्टर ने उसके लिए कोशिश की और इन्होंने मिलकर उसको बचाया। इसके खिलाफ़ हम ज़ोरदार विरोध करना चाहते हैं। ...(व्यवधान)

---

* Not recorded

कुँवर मानवेन्द्र सिंह : जब आपकी सरकार थी, तब आपने क्या किया? ...(व्यवधान)

अध्यक्ष महोदय : आप छोड़िये।

â€¦(व्यवधान)

MR. SPEAKER: Shri Mahtab, just associate.

SHRI B. MAHTAB (CUTTACK): I have certain questions to put. Italian fugitive and Bofors case prime accused Mr. Ottavio Quattrocchi has again shown his heels to the CBI. The accused has walked free after a plea for his extradition in Argentina was not pursued in the Supreme Court. My question to the Government is: Whether the Government of India decided not to go ahead with the appeal? Argentinian Foreign Office was asked to withdraw the Supreme Court appeal and the extradition case was over last week itself. What led to this situation, nobody knows. The Government should come out with an explanation. The question today therefore is: Whether the Government of India wishes to pursue the investigation against Mr. Quattrocchi any further? Whether the Interpol's Red Corner Notice (RCN) against Mr. Quattrocchi is still valid? ...(*Interruptions*)

MR. SPEAKER: It is not a debate, Shri Mahtab.

SHRI B. MAHTAB : These are the questions before the nation.

Is it true that the Indian Embassy informed New Delhi officially late on Tuesday night last when the fugitive had actually left Argentina? Why no action was taken by the CBI to obstruct Mr. Quattrocchi in Argentina though he stayed there for four days after his passport was returned? Was the CBI not aware about it? Is it true that the Government of India lost its case against Mr. Quattrocchi because it did not get a `fresh arrest warrant' issued against him immediately after Delhi High Court's February 2004 and May 2005 judgements which had quashed the proceedings against public servants and certain other accused?

Is it true that the El Dorado court questioned the very basis of Mr. Quattrocchi's detention under the Interpol's Red Corner Notice which had been in force without any valid arrest warrant. Whether El Dorado court has observed that the Chief Metropolitan

Magistrate of Delhi issuing fresh arrest warrant against Mr. Quattrocchi on February 24 this year, did not explain why his arrest was being sought?[r25]

Does all this show the seriousness of the Government to pursue the case against Mr. Quottrochi?

MR. SPEAKER: Please mention the matter only.

SHRI BRAJA KISHORE TRIPATHY (PURI): This country is agitating for the last 22 years on the issue of Bofors scandal. We have witnessed a lot of developments during this period and I do not want to repeat all those things. The entire bank account was allowed to defreeze and he has been allowed to take the entire pay-off money of Rs. 34 crore.

Now, the country is further shocked with the news that the Bofors accused Mr. Quottrochi has got freed from Argentina and the CBI has failed to appeal in the apex court of that country against the lower court order not to extradite him to India. This is most unfortunate – when the entire country is agitated for the last 22 years on a particular issue, a particular political party, whether in Opposition or in Government, was instrumental in making him free and making the case completely weak. The CBI is always suspected to be under pressure in this politically sensitive case. If the CBI is under pressure, how will we get justice? I want to know what will happen to the interest of the country. Now, he has gone away from the case and he has gone to Italy. It is now not possible to bring him back to the country. What will be the fate of this case, I want to know. Why are they neglecting this case? What is their answer? Why are they not taking this case seriously in the Argentina's Supreme Court? Why was CBI advised so by the Government? I charge this Government that it advised the CBI not to take this case seriously. That is why, the bank account was allowed to defreeze. Now, the case has gone and we will not get justice. Twenty-two years' of agitation of the countrymen has gone in vain. They will not get any justice.

श्री प्रभुनाथ सिंह (महाराजगंज, बिहार) : अध्यक्ष महोदय, यह मामला 22 वर्ष पुराना है।...(व्यवधान)

अध्यक्ष महोदय: 22 साल का इतिहास अब न बोलें।

श्री प्रभुनाथ सिंह (महाराजगंज, बिहार) : अध्यक्ष महोदय, इस सवाल को लेकर देश में सत्ता परिवर्तन भी हो चुका है और इतना प्रमाणित भी हो चुका है कि इस देश का पैसा इटली के भगौड़ा ने दलाली के रूप में लिया है।...(व्यवधान)

अध्यक्ष महोदय: भगौड़ा का मतलब क्या है?

श्री प्रभुनाथ सिंह : इसका मतलब फरारी है, यह शुद्ध भोजपुरी है। हिन्दी में भी इस शब्द को मिला-जुला कर बोला जाता है। ...(व्यवधान)

अध्यक्ष महोदय, हम सिर्फ दो-तीन बिन्दु उठाना चाहते हैं कि इतनी जानकारी के बाद, सीबीआई भारत की बहुत मजबूत जांच एजेंसी मानी जाती है, लेकिन जांच एजेंसी इतनी मजबूत रहने के बाद भी उसे यहां से भागने का मौका मिला। वह जब गिरफ्तार हुआ तो उसे जमानत भी मिल गई, जमानत में भी जब तक किसी बड़े पद पर बैठे हुए लोगों का संरक्षण नहीं होता, तब तक सीबीआई चुप्पी नहीं साधती। इसलिए कहीं न कहीं से संरक्षण था और संरक्षण के बाद उसे जमानत मिली। उसे पैसा निकालने का भी मौका दे दिया गया और उसे फिर पुन: इटली भागने का मौका दिया गया।

अध्यक्ष महोदय, हम सिर्फ एक बात का निवेदन करना चाहते हैं कि अगर सरकार की मंशा साफ है, मुंशी जी, आपकी अगर नीयत साफ है तो सीबीआई पर से दबाव समाप्त होना चाहिए और उन्हें यह अधिकार देना चाहिए कि सीबीआई फिर से उसे गिरफ्तार करके भारत में ले आए ताकि यहां की अदालत में मामला चला कर उसे उचित दंड दिया जा सके। ...(व्यवधान)

MR. SPEAKER: It is a very pertinent question.

श्री प्रभुनाथ सिंह : अध्यक्ष महोदय, कुछ माननीय सदस्य कह रहे हैं कि वह बेचारे हैं, वह क्या करेंगे। वह सरकार के मंत्री हैं, बेचारे नहीं हैं और हमें लगता है कि लोग दबाव बनाते होंगे, वे मंत्री हैं। अगर थोड़ी भी आत्मा जगेगी तो दबाव बनाने वालों का वे विरोध करेंगे और उसे गिरफ्तार करेंगे।...(व्यवधान)

MR. SPEAKER: Let me first call those hon. Members who have given notices.

...(*Interruptions*)

MR. SPEAKER: You are permitted to associate.

...(*Interruptions*)

MR. SPEAKER: Shri Swain, you will be allowed to associate. खारबेल जी, आप तो जानते हैं, इसे डेलीकेट बना दिया है।

...(व्यवधान)

ADV. SURESH KURUP (KOTTAYAM): This Government has brought shame on this country by allowing Mr. Ottavio Quottrochi to leave Argentina and go to Italy. [MSOffice26]

13.00 hrs.

Sir, it again proves that this Government is hand-in-glove with this culprit who has cheated this country crores of rupees. Sometime back, the Government of India suddenly filed an application before a London court and allowed this man to defreeze his account. He took away all the money which was plundered from this country. Now this Government did not appeal deliberately before the Supreme Court of Argentina against the order of the lower court.

So, we would like to know as to why this Government did not appeal? Why did they allow this man to go from Argentina to Italy? What steps this Government is taking to arrest him? The Prime Minister himself should come before this House and make a statement...(*Interruptions*)

MR. SPEAKER: You have not given any notice. I cannot make it a debate. You associate yourself. I am permitting you.

â€¦(व्यवधान)

श्री मोहन सिंह (देवरिया): अध्यक्ष महोदय, नोटिस तो नहीं दिया है, लेकिन एक मिनट में हम अपनी बात कहना चाहते हैं। भारत सरकार कह चुकी है कि वह भगोड़ा है। ...(व्यवधान)

MR. SPEAKER: I am sorry. I cannot allow. You can associate.

â€¦(व्यवधान)

अध्यक्ष महोदय : ऐसा नहीं चलता है। जिन माननीय सदस्यों ने नोटिस दिए, उन सभी को मैंने एक ही सब्जैक्ट पर बोलने का मौका दिया है।

â€¦(व्यवधान)

MR. SPEAKER: I would not permit this. I am sorry.

â€¦(व्यवधान)

MR. SPEAKER: Do not record anything.

(Interruptions) â€¦*

MR. SPEAKER: Mr. Salim, you are the Deputy-Leader of the Party. Please control him.

...(*Interruptions*)

MR. SPEAKER: Only thing is that I am not understanding what is being said.

...(*Interruptions*)

MR. SPEAKER: No. Do not record anything.

(Interruptions) â€¦*

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष महोदय, ओतावियो क्वात्रोची के मामले में जिस प्रकार से भारत सरकार ने काम किया है, उन्हें देश से बाहर जाने दिया गया *(Interruptions)* â€¦* उसके कारण हम इस सदन से वॉक आउट करते हैं। ...(व्यवधान)

श्री सचिन पायलट (दौसा) : प्रोफेसर साहब, मेरी बात सुनकर जाना। ...(व्यवधान) मल्होत्रा जी, मेरी बात सुनकर जाना।...(व्यवधान)

13.03 hrs.

(Prof. Vijay Kumar Malhotra and some other

Hon'ble Members then left the House)

MR. SPEAKER: Just bring it to me. I will look into it myself.

â€¦(व्यवधान)

* Not recorded